

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION No. 96**  
TO BE ANSWERED ON 04.12.2023

**Noise Pollution**

96. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has taken note that many people are experiencing loss of hearing and affected with ear disease due to the increasing noise pollution by sound and DJs;
- (b) if so, the reaction of the Government thereto;
- (c) whether National Institute of Occupational Health of Indian Council of Medical Research has conducted any study in this regard;
- (d) if so, the details and findings thereof; and
- (e) whether the Government proposes to formulate any new policy to regulate noise pollution in the country and if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (e)

National Institute of Occupational Safety and Health (NIOH) has issued guidelines about the amount of time an individual can be exposed to different noise levels safely. Individual getting exposed to an average noise level of 85 decibels for eight hours, would be at risk for noise induced hearing loss. Individual getting exposed to an average noise level of 88 decibels for four hours, would be at risk of hearing loss.

To regulate and control noise pollution, and noise producing/ generating sources, Ministry has notified the Noise Pollution (Regulation and Control) Rules, 2000 vide S.O. 123(E) dated 14.2.2000.

Under the rules, State Government/UTs have been mandated for taking measures for abatement of noise including noise emanating from vehicular movements, blowing of horns, bursting of sound emitting firecrackers, use of loud speakers or public address system and sound producing instruments and ensure that the existing noise levels do not exceed the ambient quality standards in respect of noise specified under these rules.

Further for control of Noise Pollution, loudspeakers or public address system can only be used only after obtaining written permission from the concerned State Government.

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